

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 26/2016
CA NO.

CORAM:

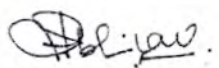
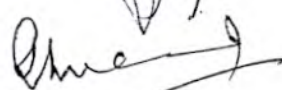
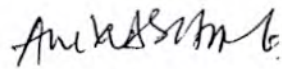
SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY : Inter Globe Enterprises Ltd.

SECTION OF THE COMPANIES ACT: 391 & 394

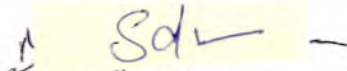
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	V.P. SINGH,	ADVOCATE	PETITIONERS	
2.	ABHINAV ASHWIN,	ADVOCATE		
3.	SHARAT APTE,	ADVOCATE		
1	- R.B. Mathur		Income tax Deptt (Resp)	
1.	Mr. K.K. Jha, Adv	Senior Panel Counsel for U.O.I	For 2. Regional director (NW)	
2.	Mr. ANKIT SHAH, Adv			

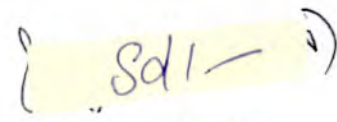
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ORDER

In compliance with the directions issued by the Hon'ble Principal Bench on 12.5.2017, Petitioner has served the Counsel for Income Tax. Counsel for Income Tax is present and stated that in relation to the Scheme in respect of 2 companies whose files are in Rajasthan Jurisdiction, the Department does not have any objection. However, the counsel representing Income Tax is directed to file a detailed report with respect to all the 4 Companies involved in Scheme by next date of hearing. Learned Counsel for the Petitioner is also directed to take notice to CBSE in relation to pending service tax assessment. Post the matter on 29.05.2017.

Copy of the order be given Dasti.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D. Mehta
17.5.2017